CENTRAL A DMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH

ALLAHABAD

Dated: This the 16 day of May 1997

Coram : Hon'ble Mr. T. L. Verma Hon'ble Tr. S. Dayal AM

Contempt application no. 55 of 1996

ORIGINAL APPLICATION NO. 486 of 1993

Bal Kishori Devi and another - - - - Applicants

C/A Sri Anil Kumar

Versus

Sri G.K.Khare, Chairman, Railway

Board, New Delhi and others - - - - Opposite partie

ORDER

By Hon ble Mr. T.L. Verma JM

This application has been filed for the all ged breach of the directions issued by the

bench of the Tribunal in O.A. No. 486/93.

The aforesaid O.A. was filed for 2. quashing of orders dated 8.4.1991 and 9.6.1992 and for issuing directions to the respondents to appoint Ashok Kumar Sharma on compassionate ground

This O.A. was disposed of with the following directions.

direction is issued to the respondents to reconsider the case for appointment on compassionate ground of appointment of applicant no.1 in accordance with instructions of the Ministry of Railway's letter dated 25.5.1980. This would be done within a period of 3 months of the intimation of this order by the applicants to the respondents alongwith a fresh application for compassionate appointment. There shall be no order as to costs. "

The petitioner alleges that the espondents have committed deliberate and intentional breach of the aforesaid directions by not appointing the said Ashok Kumar Sharma on compassionate ground.

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the respondents that the said Ashok Kumar Sharma has already bee offered appointment on the post of Trains Clerk and that he is undergoing the required training before joining the said post. Inview of this we find that the directions of the Tribunal have been substantially were complied with, though there has been some delay. This delay, however, does not appear either deliberate or intentional.

Inview of the bove, we find no merit in this contempt application. Contempt proceedings are therefore, dropped and notices issued are discharged.

Member (A)

Member (J)

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